

**MINISTRY OF FINANCE**

**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

**NOTIFICATION**

New Delhi, the 28th June, 2022

**(INCOME TAX)**

**S.O. 2926(E).**— In exercise of powers conferred by sub-sections (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following further amendments in the Notification of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes No.70/2014 dated the 13<sup>th</sup> November, 2014, published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 2915(E) dated the 13<sup>th</sup> November, 2014 namely:-

In the said Notification, for SCHEDULE-II, the following Schedule shall be substituted, namely:-

**“SCHEDULE-II**

<i>Sl. No.</i>	<i>Chief Commissioner of Income-tax (Central)</i>	<i>Headquarters</i>	<i>Principal Commissioner/Commissioner of Income-tax (Central)</i>	<i>Headquarters</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	Chief Commissioner of Income-tax (Central), Delhi	Delhi	(i) Principal Commissioner /Commissioner of Income-tax (Central), Delhi - 1	Delhi
			(ii) Principal Commissioner/ Commissioner of Income-tax (Central), Delhi - 2	Delhi
2.	Chief Commissioner of Income-tax (Central)-2, Delhi	Delhi	(iii) Principal Commissioner /Commissioner of Income-tax (Central), Delhi - 3	Delhi

3.	Chief Commissioner of Income-tax (Central), Mumbai -1	Mumbai	(iv) Principal Commissioner /Commissioner of Income-tax (Central), Mumbai -1	Mumbai
			(v) Principal Commissioner /Commissioner of Income-tax (Central), Mumbai - 2	Mumbai
4.	Chief Commissioner of Income-tax (Central), Mumbai - 2	Mumbai	(vi) Principal Commissioner /Commissioner of Income-tax (Central), Mumbai - 3	Mumbai
			(vii) Principal Commissioner /Commissioner of Income-tax (Central), Mumbai - 4	Mumbai".

2. This notification shall come into force from the date of publication in the Official Gazette.

[Notification No. 71/2022/F. No. 187/3/2020-ITA-I]

SOURABH JAIN, Under Secy.

**Note :** The Principal Notification No.70/2014 was published in the Gazette of India, Extraordinary, Part – II, Section 3, Sub-section (ii) vide S.O. 2915 (E) dated the 13<sup>th</sup> November, 2014 read with Corrigendum SO. 2922 (E) dated 15<sup>th</sup> November, 2014 and last amended by Notification No. 14/2021 vide S.O. 1160 (E) dated the 11<sup>th</sup> March, 2021 published in the Gazette of India, Extraordinary, Part – II, Section 3, Sub-section (ii) vide S.O. 1160 (E) dated the 11<sup>th</sup> March, 2021.